

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 15/2012
in
Petition No. 270/2009**

**Coram: 1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member
5. Shri A.S. Bakshi, Member (Ex-officio)**

Date of Hearing: 19.7.2012

Date of Order: 31.7.2012

IN THE MATTER OF

Revision of order dated 23.5.2012 in Petition No. 270/2009 regarding determination of generation tariff for Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2009 to 31.3.2014.

AND

IN THE MATTER OF

NTPC Ltd

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
5. Tata Power Delhi Distribution Ltd., Delhi
6. BSES Rajdhani Power Ltd., New Delhi
7. BSES Yamuna Power Ltd., Delhi
8. Haryana Power Purchase Centre, Haryana
9. Punjab State Electricity Board, Patiala
10. Himachal Pradesh State Electricity Board, Shimla
11. Power Development Department (J&K), Jammu
12. Power Department, Union Territory of Chandigarh, Chandigarh
13. Utrakhand Power Corporation Ltd., Dehradun

...Respondents

Parties Present

1. Shri C K Mondol, NTPC
2. Shri A Basu Roy, NTPC
3. Shri Rohit Chhabra, NTPC
4. Shri Ajay Dua, NTPC
5. Shri Sameer Aggarwal, NTPC
6. Ms. Shilpa Aggarwal, NTPC

ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 23.5.2012 in Petition No.270/2009 relating to the determination of generation tariff in respect of Auraiya GPS (663.36 MW) (hereinafter referred to as 'the generating station') for the period 1.4.2009 to 31.3.2014. Aggrieved by the said order, the petitioner has sought review on following issues:

(a) Wrong consideration of balance life of 15.59 years as on 1.4.2009 instead of 6.57 years.

2. We have heard the representative of the petitioner, on the issue raised at paragraph 1 above. Admit. Issue Notice.
3. The petitioner is directed to serve copy of the application for review on the respondents, latest by 2.8.2012. The respondents may file their replies by 16.8.2012 with advance copy to the petitioner, who shall file its rejoinder, if any, latest by 23.8.2012.
4. Matter to be listed for hearing on 28.8.2012.

Sd/- [A.S. BAKSHI] MEMBER	Sd/- [M.DEENA DAYALAN] MEMBER	Sd/- [V.S.VERMA] MEMBER	Sd/- [S.JAYARAMAN] MEMBER	Sd/- [DR.PRAMOD DEO] CHAIRPERSON
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